

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 205 OF 2017 IN  
DFR NO. 695 OF 2017**

**Dated: 07<sup>th</sup> March, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**ATC Telecom Infrastructure Pvt. Ltd. & Ors. (ATC TIPL) ...Appellant(s)  
Vs.**

**Maharashtra Electricity Regulatory Commission & Anr. ...Respondent(s)**

**Counsel for the Appellant(s) : Mr. Shailesh Kapoor**

**ORDER**

**IA NO. 205 OF 2017  
*(Appl. for urgent listing)***

We have heard learned counsel for the applicant/appellant.

For the reasons stated in the application, application is disposed of.  
Registry is directed to list the matter on **09.03.2017** subject to curing the defects.

**(I. J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

*ts/sh*